

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

7. IA-1459/2024 in C.P.(IB)/389(MB)/2022

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 02.04.2024

NAME OF THE PARTIES: Aurum Commercials LLP
Vs
Spenta Enclave Private Limited

SECTION: 7, 60(5) OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

1. Mr. Vidit Divya Kumat, Ld. Counsel for the Applicant present. Mr. Rajesh Jhunjhunwala, Resolution Professional present in person through VC.
2. **IA-1459/2024:** This is an Application filed by the Resolution Professional under Section 60(5) of the IBC, 2016, to place on record the Fourth Progress Report of the CIRP of the Corporate Debtor; Spenta Enclave Pvt. Ltd. for the period from 21.11.2023 to 17.03.2024.
3. The above report is taken on record and to that extent the IA is allowed and **disposed** of.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)